

**श्रीमती इन्दिरा गांधी :** दूसरा प्रश्न उनका यह था कि पश्चिमी जर्मनी ने पाकिस्तान को कोई हथियार दिये हैं या नहीं? जहां तक हमारी इत्तिला है ईरान के द्वारा कुछ जहाज, सैंबर जैट जहाज, जर्मनी से ईरान गए थे और ईरान से वे पाकिस्तान पहुंचे हैं। हमें वैस्ट जर्मनी की सरकार ने आश्वासन दिलाया है कि वह इनको वापिस मंगवायेगी और वह नहीं चाहती है कि उनका कोई भी भेजा हुआ सामान या चांच दूसरे देश से पाकिस्तान पहुंचे।

जहां तक तीसरे सवाल का सम्बन्ध है हमने कोई आश्वासन किसी को नहीं दिया। लेकिन यह सच है कि उन्होंने अपनी राय इस विषय में जरूर जाहिर की थी, हमसे भी जाहिर की थी कि उनकी इच्छा है—जबर्दस्ती की बात नहीं है—उन्होंने जरूर कहा कि उनकी यह इच्छा है कि हम इस बात को बहुत गम्भीरता से सोचें।

**श्री जार्ज फर्नेन्डीज :** तो आपने उसको कबूल किया?

**श्रीमती इन्दिरा गांधी :** जी नहीं।

**श्री जार्ज फर्नेन्डीज :** आपने क्या किया? और अभी जो खबरों में आया है कि आपने कबूल किया है उसका खंडन?

**श्रीमती इन्दिरा गांधी :** मैंने स्पष्ट कहा कि हमने कोई आश्वासन नहीं दिया है। जहां तक खबर में क्या निकल है उसकी मुझे कोई सूचना नहीं है। उफो में देख लूंगी।

**श्री अमृत नाहाटा (बाड़मेड़) :** अध्यक्ष महोदय, मैंने इसी बारे में...

**MR. SPEAKER :** I want to tell you one thing. You want to put a question on this. When 20 people give notice of a calling attention, lots are put and only 5 people are picked up. Because, you say, you have put a short notice question, you want to ask a question. I do not know whether you have given a short notice question because the Minister must accept it. It is not in the hands of the Speaker or his Secretariat. In the calling attention notice, the other five people have no chance and you want a chance. How can I allow you?

**SHRI AMRIT NAHATA :** Sir, it was disallowed on the ground that a calling attention motion has been admitted.

**MR. SPEAKER :** May be so. Five or six people who have given calling attention notice have no chance. Ten people give notice for a Calling attention motion; only five people are picked up by lot and the other five people get no chance. The other five people are sitting in this very House, they are not allowed because they have not come in the lot. I have not given them a chance. How can I then give you a chance?

**श्री शिवनारायण बस्ती :** अध्यक्ष महोदय.....

**MR. SPEAKER :** I will call you because you will raise an important question.

12.46 hrs.

**RE : MOTIONS FOR ADJOURNMENT AND CALLING ATTENTION NOTICES**

**MR. SPEAKER :** Yesterday and to-day, a number of hon'ble Members came to me and gave notices of adjournment motions, calling attention motions and so many other things about law and order situation, Sec. 144 being imposed and schools being entered....

**SHRI JYOTIRMOY BASU (Diamond Harbour) :** Mr. Speaker, Sir,....

**MR. SPEAKER :** It is impossible. I am on my legs. Won't you allow me also, let alone other Members? You have interrupted me. Therefore, I want to clarify first : about Bengal, about Banaras, about Allahabad, those incidents cannot be discussed here. It is a State subject.

**DR. RANEN SEN (Barasat) :** The Central Reserve Police have committed atrocities in West Bengal. It is the Central Reserve force and not the State police.

**SHRI JYOTIRMOY BASU :** Sir, if you read this newspaper, Sir,....

**MR. SPEAKER :** This will not be taken down.

**SHRI JYOTIRMOY BASU : \*\***

MR. SPEAKER : I am on my legs. You may take your own time. I was only talking about places where it is really the responsibility of the Centre. Schools have been entered, some students have been pulled out or some teachers have been assaulted, Sec. 144 order has been issued and so many things are there—a bundle of them. Therefore, all the Members are interested; it cuts across Party lines....

SHRI S. M. BANERJEE rose—

MR. SPEAKER : Let me take a decision about them. May I ask the Minister to get us the correct information tomorrow—to-morrow means the next working day, i.e., Monday—so that we may decide.

श्री कंभर लाल गुप्त : (दिल्ली सदर) : अध्यक्ष महोदय, आपने जो बात कही है वह दूसरी है। मैंने जो कल ऐडजर्नमेंट मोशन दिया था उसमें पुलिस ने जो लाठी चार्ज किया जिसमें कई कोसिलर्स जख्मी हुए, उसके बारे में वह था...

MR. SPEAKER : I mentioned Sec. 144. I did not want to mention names because so many people have given notices. It is not proper to mention the names. If you are getting up, it will encourage others also to get up. But the friends who came to me know that they have brought it to my notice. If I mention one name and do not mention other names, then the trouble comes.

SHRI JYOTIRMOY BASU : Sir, Mr. Chavan brought one division of the army and deployed it there... (Interruptions) They are entering the houses of law-abiding citizens robbing the people of their precious things; Sir, repression has been let loose. Will you read this paper? Sir this is a matter, which must be discussed on the floor of this House. We cannot take it so lightly.

SHRI HEM BARUA (Mangaldai) : Sir, my adjournment motion about the attack on the Madras Higher Secondary School....

MR. SPEAKER : That also will come in this.

SHRI JYOTIRMOY BASU : Sir, give us an opportunity to discuss this.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : आपने गृह मंत्री महोदय को कहा कि वह

वक्तव्य दें। मेरा निवेदन है कि आप एक घंटे की चर्चा की इजाजत दे दें...

MR. SPEAKER : After the information is given, let me see. That will be considered then.

श्री अटल बिहारी वाजपेयी : इसमें तो बड़ा समय लगेगा। एक बार मंत्री महोदय वक्तव्य देंगे फिर हमको कुछ कहना पड़ेगा। अगर आप एक घंटे की चर्चा शुरू कर दें और उस चर्चा को सुन कर मंत्री महोदय जवाब दे दें तो अच्छा होगा।

MR. SPEAKER : He must leave that portion to me. Only day before yesterday, we discussed the question of law and order in Delhi for over an hour. Of course, Parliament is responsible for Delhi; but Parliament is not responsible only for Delhi. The whole of India is Parliament's responsibility. Therefore, if everyday we discuss something about Delhi, this House will be converted into the legislature of Delhi. That should not be.

SHRI JYOTIRMOY BASU : The Central Police force, the Border Police force have been deployed in Calcutta. They are systematically torturing peace-loving citizens of Calcutta. We cannot allow this to continue. We must have a discussion on that. Democracy is being turned into a mockery.

MR. SPEAKER : Papers to be laid on the Table.

12.52 hrs.

PAPERS LAID ON THE TABLE  
ANNUAL REPORT OF CEMENT CORPORATION OF INDIA AND NOTIFICATIONS UNDER COMPANIES ACT

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report of the Cement Corporation of India Limited for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.